

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 4127/2016

This the 11th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Rishi Pal Singh (Date of Birth 08.07.1957)
S/o Sh. Girdhari Singh Age – 69
R/o H. No. 3, Gali No. 9/1 G-C
Thakur Rumal Singh Gate
Samboli, Shahdara, Delhi – 110094.
Presently posted as Lab Assistant
In RDJK Govt. Boys Secondary School
Bhajanpura, Delhi – 110053.

....Applicant

(By Advocates : Mr. Ashok Kumar)

Versus

1. Govt. of N.C.T. of Delhi
Through Hon'ble Chief Secretary of Delhi
Delhi Secretariat, I.P. Estate
New Delhi – 110002.
2. Director of Education
Directorate of Education, GNCT of Delhi
I.P. Estate, New Delhi – 110002.
3. Regional Director of Education
District North-East, Directorate of Education
SBV School Building, Rani Garden
Geeta Colony, Delhi – 110031.
4. Dy. Director of Education
Directorate of Education
District North-East, B-Block
Yamuna Vihar, Delhi.
5. Sh. Kushi Ram
DDO/Vice Principal
RDJK GBSSS, Bhajanpura
Delhi – 110053.

Respondents

(By Advocates : Mr. Anuj Kumar Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury :

Both parties appear.

2. Learned counsel for applicant states that as per the order dated 29.11.2018, the disciplinary authority passed the following orders :-

“6. And whereas, the Director of Education, GNCT of Delhi has recommended that the Charged Officer may be exonerated.

6. Now therefore, after considering the evidences on record and facts and circumstances of the case, the President by virtue of powers vested under Rule 9 of CCS (Pension) Rules, 1972 has decided to drop the disciplinary proceedings initiated against Shri Rishi Pal Singh, Lab Assistant (Retired) GBSSS (RDJK), Bhajan Pura, Delhi under Rule 14 of CCS (CCA) Rules, 1965 vide Memorandum No. F. 52(4)/DDE/NE/VIG/2015-16/367 dated 03.08.2016. The articles of charges are not proved and the President Orders accordingly.”

3. As stated by the learned counsel for the applicant himself that the relief asked for in this OA has already been granted to him, nothing remains and the OA is disposed of as dismissed.

No orders as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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